

PROVISIONS OF 5 AND 6 VIC., C. 47, S. 11 APPLICABLE TO INDIA ACT 1843

ACT No. XXV. OF 1843

(Rep., Act 12 of 1873)

[23rd November, 1843.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 23rd November, 1843.

AN Act for making the Provisions of 5 and 6 Vic. C. 47, Sec. XI. applicable to India.

Whereas doubts have arisen as to whether so much of an Act passed in the 5th and 6th year of the reign of Her Majesty Queen Victoria, entitled "an Act to amend the Laws relating to the Customs," as provides "that from an after the 5th day of January 1843, any Articles of Foreign Manufacture, and any packages of such Articles imported into the United Kingdom or into the British possessions abroad bearing any names, brands or marks purporting to be the names, brands or marks of Manufacturers resident in the United Kingdom, shall be forfeited," is applicable to the Territories subject to the Government of the East India Company:

It is hereby enacted, that from and after the First day of May 1844, any Articles of Foreign Manufacture, and any packages of such Articles imported into the Territories subject to the Government of the said Company bearing any names, brands or marks, purporting to be the names, brands or marks of Manufacturers resident in the United Kingdom, shall be forfeited.
